

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1220/93

Date of Order: 30.9.93

1. Smt. P. Vijayalaxmi Kumari
2. P. Ramasundara Rao

.. Applicants

Vs.

1. The Senior Superintendent of Post Offices,
Visakhapatnam Division.
2. The Director General Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi 110 001.

.. Respondents

COUNSEL FOR THE APPLICANTS: MR. KRISHNA DEVAN

COUNSEL FOR THE RESPONDENTS: MR. V. BHIMANNA

CORAM:

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR. P. T. THIRUVENGADAM : MEMBER (ADMN.)

Contd., 2.

T.S. 9/1

14

Judgement

(As per Hon. Mr. P.T. Thiruvengadam, Member (Admn.))

Heard Sri Krishna Devan, learned counsel for the applicants and Sri V. Bhimanna, learned standing counsel for the respondents.

2. The two applicants in this OA were working as LGO's in Visakhapatnam City-cum-Division, AP, were qualified as Postal Assistants through Departmental exam held in the years 1988 and 1990 respectively. Prior to promotion to higher cadre, the applicants underwent an induction to Postal Assistants training in PTC, Mysore, from 17-7-1989 to 6-10-1989 and from 24-12-1990 to 15-3-1991, respectively. The training programme is residential and board and lodging at the Training Institute are compulsory.

3. This OA has been filed for reimbursement of mess charges and $\frac{1}{4}$ th Daily Allowance for the period of training as above as the same was not allowed by the administration (Respondents).

4. In accordance with the Government of India Orders quoted below SR.164 at Item (5)3 of the Swamy's Compilation of FR&SR, Part-II, Travelling Allowances, at page 192, outstation participants in cases as above are eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of Full Daily Allowance. Hence, the applicants are entitled for the amount claimed by them. The above point has been squarely covered in the order by this Tribunal in OA.741/93. Accordingly, the applicants are entitled for reimbursement of mess charges plus $\frac{1}{4}$ th Daily Allowance for the training

2000/93

(15)

period at PTC, Mysore, from 17-7-1989 to 6-10-1989 and from 24-12-1990 to 15-3-1991, respectively as prayed for.

It is needless to add here that any amount paid towards the reimbursement of the above charges already by the administration, the same can be deducted.

5. The OA is ordered accordingly at the admission stage. No costs. This order has to be implemented within a period of six months from the date of receipt of the same.

J. J. 26

(P.T. Thiruvenkadam)
Member (Admn)

V. Neeladri Rao
Vice Chairman

Dated : September 30, 93

Dictated in the Open Court

Deputy Registrar (J)

8/3/893

To

1. The Senior Superintendent of Post Offices,
Visakhapatnam Division.
2. The Director General Dept.of Posts,
Dak Bhavan, Sansad Marg, New Delhi-1.
3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr.v.Bhimanna, Addl.CGSC.CAT Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

30th Sept 1993
PVM

TYPED BY

COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)
AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 30-9 -1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A. No. 1220/93

T.A. No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

